NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1275/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2018

NAME OF THE PARTIES:

MITC Rolling Mills Pvt. Ltd.

V/s.

Richa India Infra Development Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

S/28 Virwed Sharma Advocate for operational briditor Mills

Hemory Engine Advocate for Operational briditor

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ORDER

C.P. No. 1275/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present.
- The Learned Representative of the Petitioner is seeking permission to withdraw the Petition. It is stated so in the Order Sheet as under:-
 - "Matter been settled between Operational Creditor and Corporate debtor. Pray for Withdrawal of Petition in view of Settlement arrived."
- 3. In view of the above, the Petition is disposed of as Withdrawn. To be consigned to records.

Bhaskara Pantula Mohan Member (Judicial) 04.01.2018. M.K. Shrawat Member (Judicial)

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